## GOVERNMENT OF INDIA HEAVY INDUSTRIES AND PUBLIC ENTERPRISES LOK SABHA

UNSTARRED QUESTION NO:1337 ANSWERED ON:15.07.2004 NON PAYMENT OF WAGES IN PSUs Surendran Shri Chengara

## Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether the employees of different public sector undertakings are not paid their wages and other statutory dues for several months;

(b) if so, the details thereof, unit-wise; (

(c) the steps taken by the Government to clear their dues; and

(d) the time by which the employees will receive their salaries?

## Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI SONTOSH MOHAN DEV)

(a) to (b): Details of Central Public Sector Undertakings (CPSUs) in which statutory dues and salary/wages are outstanding as per available information as on 30.6.2004 is annexed.

(c) to (d). CPSUs have been advised by the Government to clear outstanding dues to their employees in a time bound manner as follows:

(i) CPSUs that are capable of clearing the outstanding dues to their employees are to do so expeditiously.

(ii) CPSUs that may take time to raise resources by selling surplus assets to clear the dues are to mobilize funds from the market, for which Government may stand guarantee and give interest subsidy.

(iii) Whenever legal issues are involved, the concerned administrative Ministry are to explore out-of-Court settlement or to refer the case to Ministry of Law to expedite resolution of the issue.

(iv) CPSUs facing financial difficulties are to submit specific action plans for revival/ closure/ disinvestment of the CPSU/ unit thereof to avail of one time financial assistance from the Government to clear the dues expeditiously.